

National Commission for Women with powers of a criminal court

1759. SHRIMATI GUNDU SUDHARANI : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that National Commission for Women (NCW) is being given the powers of a criminal court, if so, details of the proposal ; and

(b) whether it means that NCW will now be at par with National Human Rights Commission (NHRC)?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI) : (a) and (b) The National Commission for Women made recommendations for strengthening the Commission. The recommendations, among other things, include vesting the Commission with additional investigating powers, bestowing powers relating to enquires, power to recommend compensation and increase in the number of Members of Commission.

Nutrient food through Aanganwadi Centres

†1760. SHRI RAMNATH THAKUR : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government provides nutritious food through the Aanganwadi centres in the country for the all round development of children, if so, the details thereof; and

(b) whether it is also a fact that the nutritious food remains limited to only distribution of chocolates among the children and the entire amount is siphoned-off by the functionaries?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI) : (a) Ministry of Women and Child Development is administering ICDS Scheme which is a Centrally sponsored scheme, being implemented by the State Governments/UT Administrations. The Scheme, which is a self selecting, aims at holistic development of children below 6 years of age and pregnant and lactating mothers by providing a package of 6 services. Supplementary nutrition is one of the services provided to the children below 6 years of age and pregnant women and lactating mothers at Aanganwadi Centres.

†Original notice of the question was received in Hindi.

The provision of supplementary nutrition under ICDS Scheme prescribed for various categories of beneficiaries is as follows:

- (i) **Children in the age group of 6 months to 3 years:** Food supplement of 500 calories of energy and 12-15 gms of Protein per child per day as Take Home Ration (THR) in the form of Micronutrient Fortified Food and/or energy dense food marked as 'ICDS Food supplement'.
 - (ii) **Children in the age group of 3-6 years:** Food supplement of 500 calories of energy and 12-15 gms of Protein per child per day. Since a child of this age group is not capable of consuming meal of 500 calories in one sitting, the guidelines prescribe provision of morning snack in the form of milk/banana/seasonal fruits/micronutrient Fortified Food etc. and a Hot Cooked Meal.
 - (iii) **Severely underweight children:** Food supplement of 800 calories of energy and 20-25 gms of Protein per child per day in the form of Micronutrient fortified and/or energy dense food as Take Home Ration.
 - (iv) **Pregnant Women and Lactating Mothers:** Food supplement of 600 calories of energy and 18-20 gms of Protein per day in the form of Micronutrient Fortified Food and/ or energy dense food as Take Home Ration.
- (b) No, Sir. Nutritious food in the form of Supplementary Nutrition is given to the beneficiaries of ICDS Scheme for 300 days in a year as detailed above.

MR. CHAIRMAN: Mr. Tulsi, I am afraid, the Question Hour is over.

The House is adjourned till 2.00 p.m.

The House then adjourned at one of the clock.

The House re-assembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

**CALLING ATTENTION TO THE MATTER
OF URGENT PUBLIC IMPORTANCE**

Calling Attention to plight of rubber farmers due to fall in prices of rubber

MR. DEPUTY CHAIRMAN: Now, Calling Attention to matter of urgent public importance, Shri P. Rajeeve.